

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA -171001**

No. HHC/Rules/Instructions-SC/ 2018 33/72  
Dated Shimla, the 13<sup>th</sup> December, 2018

To

All the Judicial Officers in the State of Himachal Pradesh(including deputationists).

Subject:- Non-adherence to the earlier instructions issued by the High Court-Instruction thereof.

Sir,

In compliance of directions issued by Hon'ble High Court of H.P. in CR No. 202/2017 titled Manasi Sahay Thakur versus Madan Lal Sharma, the instructions issued on 21.7.1997 are re-circulated as under:-

***Mention of Provision of Law in the Head Note of the  
Plaint-Instruction Regarding.***

*"It has been observed that many of the plaint(s), petition(s) Application(s) and Miscellaneous Application(s) are being filed in the Court(s) without quoting the provision of law in the Head Note leading thereby to confusion.*

*I have, therefore, been directed by the Hon'ble Chief Justice to impress upon you to ensure that no plaint petition(s), Application(s) and miscellaneous Application(s) etc. be entertained unless in the Head Note provision of law is mentioned.*

Any violation of the above instructions shall be viewed seriously. "

Yours faithfully,

  
**(Rakesh Kainthla)**  
**District and Sessions Judge(L/T R)**



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33/73-79-

Copy forwarded for information and necessary action to:-

1. The Principal Private Secretary to Hon'ble the Chief Justice;
2. All the Additional Registrars/Deputy Registrars/Court Masters/Assistant Registrars;
3. All the Secretaries to the Hon'ble Judges;
4. The Secretary/Private Secretary/PA to the Registrar General/Registrar (Vigilance/Registrar (Judicial)/District and Sessions Judge(L/TR), Registrar (Establishment), Registrar (Accounts) and CPC.
5. The Technical Director, NIC, HP High Court Shimla with a request to upload the same on the High Court website.
6. The Section Officer (Computer) for conversion into digital form.
7. The Section Officer (Judicial) w.r.t. his U.O.letter No. HHC/Judl CR No.202/2017,dated 30.11.2018.



(Rakesh Kainthla)

District and Sessions Judge(L/T R)

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